

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2018**

Subject : Revision of tariff pursuant to enactment of CGST Act and allied GST Laws

Petitioner : ACME Rewa Solar Energy Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

**Petition No. 343/MP/2018**

Subject : Tariff Revision on account of change in law i.e. on introduction of GST Laws.

Petitioner : ACME Jodhpur Solar Power Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Parties present : Shri Rishab Prasad, Advocate, ACME  
Shri VarunKapur, Advocate, ACME  
Shri Molshree, Advocate, ACME  
Ms. Mannat Waraish, Advocate, ACME

**Record of Proceeding**

Learned counsel for the Petitioner submitted that the present petitions have been filed seeking declaration that the imposition of safeguard duty on the import of solar modules are Change in Law in terms of the PPA which have led to an increase in the non-recurring expenditure for the project. Learned counsel requested the Commission to issue notice in these petitions.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petitions. Learned counsel for SECI accepted the notice.

3. The Commission directed the Petitioner to serve copy of the Petitions on the respondents, if not served already. The Respondents were directed to file their replies, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any,

by 16.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**